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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.641 OF 2005

ALLAHABAD THIS THE 3RD DAY OF JUNE, 2005

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Param Hans Singh SE
Son of Sri Kalpnath Singh
Presently posted as Director (Pres & Legal)
Chief Engineers, Air Force, Bamrauli,
Allahabad-211012

.....Applicant

(By Advocate Col. A. Kumar)

Versus

1. The Union of India
through Secretary
Ministry of Defence
New Delhi-110011.
2. Engineer in Chief
Army Head Quarter
"Kashmir House"
DHQ PO
New Delhi 110011.
3. Chief Engineer
Central Command,
Lucknow.
4. CE (AF)
Bamrauli
Allahabad-211012.
5. UPSC
through its Secretary
Dholpur House
New Delhi.
6. MES No.113337
Shri KP Pillai SE
CC E R and DDRDO
Near Diamond Point,
Mud Fort Secunderabad.

.....Respondents

(By Advocate Shri Saumitra Singh)

Am

(3)

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O R D E R

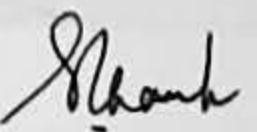
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

By this O.A. the applicant has prayed for a direction commanding the respondent no.1 to examine/decide the Statutory Appeal of the applicant dated 15.04.2005 by a reasoned order within a time framed preferably within two months, meanwhile staying the posting/operation of the impugned DPC and with a further direction for summoning the impugned Panel for promotion of SE's to Additional Chief Engineer for the year 2005-06 and quashing the same and ordering elevation of the applicant with all consequential benefits.

2. During the course of the arguments, learned counsel for the respondents submitted that a statutory appeal against denial of promotion from SE to Additional Chief Engineer has been filed by the applicant on 15.04.2005 (Annexure-1) to respondent no.1 i.e. Secretary, Ministry of Defence, New Delhi-110011 which is lying un-decided. Learned counsel for the respondents further submitted that the applicant will be satisfied if his statutory appeal (Annexure-1) dated 15.04.2005 is decided by a reasoned and speaking order within a stipulated period. Learned counsel for the respondents have also no objection.

3. Accordingly, we direct respondent no.1 i.e. Secretary, Ministry of Defence, New Delhi-110011 to decide the appeal of the applicant dated 15.04.2005 by a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

4. There shall be no order as to costs.


Member-A


Member-J

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